

ITEM NO.12 Court No.1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No(s).1971/2020 in Writ Petition (Civil)  
No.1139/2020

MANOHAR LAL SHARMA Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION and IA No. 104952/2020 - RESTORATION)

Date : 19-11-2020 The application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The petitioner who is appearing in person states that he could  
not be heard on the date the matter was decided.

Hence, we recall our order dated 12.10.2020 passed in Writ  
Petition (Civil) No.1139/2020 and restore the said writ petition to  
its original number.

IA No. 104952/2020 for restoration is allowed and the  
miscellaneous application is disposed of accordingly.

List the writ petition after two weeks.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR